

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD
COURT 1**


(MP) CP(IB) 18 of 2019

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2020**

Name of the Company: Vijay Maruti Saple
V/s
Shree Maheshwar Hydel Power Corporation Ltd

Section: Section 9 of Insolvency & Bankruptcy Code

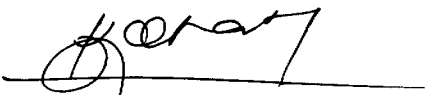
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KUNAL I VAISHNAV	ADV	Petitioner	
2.				


ORDER

The Petitioner is represented through Learned Counsel.

Since the Court is pre-occupied in some other time-bound matter, the case is simply adjourned.

List the matter on 20.02.2020


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated 24th day of January, 2020